

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.16270 of 2025

Indal Prasad Yadav S/o- Ghanshyam Ray R/o- Village- Saidpur Dighwara,
P.O.- Dighwara, P.S.-Dighwara, District- Saran, presently residing at
Dighwara, Chapra- 841207.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary-Cum-Additional Chief Secretary, Urban Development and Housing Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Vigilance Department Govt. of Bihar, Patna.
3. The Divisional Commissioner, Saran at Chapra.
4. The District Magistrate, Saran at Chapra.
5. The Accountant General (Audit), Bihar, Patna.
6. The Senior Accounts Officer, Office of Accountant General (Accounts Exam), Bihar, Patna.
7. The Chairman, Nagar Panchayat Dighwara, Saran.
8. The Executive Officer Nagar Panchayat Dighwara, Siwan.
9. The Junior Engineer, Nagar Panchayat Dighwara, Saran.
10. Head Assistant -cum- Nazir, Nagar Panchayat, Dighwara, Saran.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr.Shashi Shekhar Tiwary, Advocate
	:	Mr. Abhishek Kumar, Advocate
	:	Mr. Anshu Kumar, Advocate
For the Respondent/s	:	Mr.Arun Kumar Arun, Advocate
For Respondent Nos. 7 to 10:	:	Mr. Ranjeet Kumar Pandey, Advocate
For the State	:	Mr. Government Advocate-5

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA

ORAL JUDGMENT

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 10-11-2025

Heard learned counsel for the parties.

2. Learned counsel for the petitioner is permitted to
make necessary correction in Paragraph-1(i) of the present writ



application, in the course of the day.

3. Following reliefs are sought for in the present writ application:

“I. The answering respondents, particularly respondent no.8 i.e. the Executive Officer, Nagar Panchayat, Dighwara, may kindly be directed to produce action taken report in view of inquiry report submitted vide letter no. 63 dated 30.06.2022 (Annexure-1, page-19), under the signature of the Senior Accounts Officer, Office of Accountant General (Accounts Exam), Bihar, Patna.

II. The said authority also may kindly be directed to produce action taken report in view of memo no. 645 dated 26.06.2024, memo no. 520 dated 27.05.2024, memo no.521 dated 27.05.24. memo no. 516, 27.05.24. memo no. 644 dated 26.06.2024, memo no. 515 dated 27.05.2024 etc. (i.e. Annexure- 2 series, page-57 of the present petition) at the earliest in the interest of justice.

III. The sequel action also may kindly be directed to be taken against the erring officials/persons/employees in view of the development above said, as misuse of huge public money cannot be overlooked within the four corners of law.

IV. The respondent no. 2 or any other officials, competent to do so, may kindly be directed to take cognizance of the alternatively, in the Interest of justice.

V. Any other relief of reliefs also may allowed kindly be allowed for which the petitioner be found entitle in the opinion of this Hon'ble Court.

4. In respect of the allegations as levelled in the present writ application, it appears from the records that the respondents have already issued the show cause notices to all the concerned parties, as evident from page-59 onwards of the



writ application.

5. Considering the fact that the matter has already been set in motion, it is expected that the respondent authorities shall take all necessary steps to conclude the proceedings and bring the matter to its logical end in the interest of justice.

6. With the aforesaid direction, the present writ application stands disposed of.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Nitesh/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	12.11.2025
Transmission Date	NA

